

(b) the number of cases registered under drug trafficking by various enforcement agencies, particularly in Punjab, in the last three years;

(c) the details of steps proposed by Government to strengthen the manpower in Narcotics Control Bureau (NCB) and the coordinated action taken with other enforcement agencies; and

(d) whether intelligence network at various places has been streamlined to provide on time information for the enforcement agencies and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) Yes Sir. The United Nations Office on Drugs and Crime (UNODC) has given reports on production, trafficking and consumption of drugs. The reports also emphasize on adopting integrated and balanced strategy to counter the world drug problem.

(b) The details of cases registered are as follows:

	2013	2014	2015
Total	23041	23709	23211
Punjab	10234	9159	10078

(c) MHA has sanctioned 252 posts in Ist phase and 225 posts in IInd phase as a part of expansion of NCB. NCB coordinates with various National and International Drug Law Enforcement Agencies.

(d) NCB with a strength of 301 Intelligence Officers covers the entire country for collection and development of intelligence. Various law enforcement agencies of Centre like Border Security Force, Central Reserve Police Force, Directorate of Revenue Intelligence, Central Excise and Customs and of State Agencies like Police and State Excise Coordinate and Share Intelligence. Besides, sharing of realtime information and coordination operations with nodal agencies of neighbouring countries also take place on regular basis.

Regrouping of Maoists in AP and Telangana after bifurcation of A.P.

*131. DR. K. V. P. RAMACHANDRA RAO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Centre has reviewed threat posed by Maoists in Andhra Pradesh-Odisha border areas spread across the districts of Visakhapatnam and East Godavari;

(b) if so, what is the threat perception and whether after bifurcation of Andhra Pradesh, Maoists have regrouped in Andhra Pradesh and Telangana;

(c) whether the two States have requested additional Central forces to combat Naxalite menace and if so, response of the Centre; and

(d) whether there is a need to set up new mechanism for effective coordination of anti-Maoist operations in Andhra Pradesh and Telangana and other Naxalite hit States?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) Law and Order being a State subject, such matters are primarily the responsibility of the State Governments concerned. Ministry of Home Affairs have also been reviewing the Left Wing Extremism (LWE) scenario in LWE affected States of the country including Andhra Pradesh, Telangana and Odisha, from time to time. Recently, Union Home Minister visited Andhra Pradesh on 18.02.2016 and Odisha on 19.02.2016 to review the LWE scenario in these States.

During 2015, there was an increase in the incidents of LWE violence in Visakhapatnam and East Godavari as compared to 2014. Major reasons which attribute to increase in violence in these areas include increased pressure of security forces in the adjoining areas of South Chhattisgarh through intensified anti-LWE operations, sustained anti-bauxite mining campaign by the CPI (Maoist) and agitations over development projects on the pretext of causing displacement.

(c) Provision of additional battalions of Central Armed Police Forces (CAPFs) are considered by the Ministry of Home Affairs on the basis of availability of forces, violence profile and other ground realities.

(d) Appropriate mechanisms like intelligence sharing and coordination for carrying out joint anti-LWE operations, exist between the two States and other LWE affected States.

Petitions from tribals evicted for Polavaram dam

*132. SHRI PALVAI GOVARDHAN REDDY: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether the Ministry has received petitions that thousands of tribals of Andhra Pradesh, Odisha and Chhattisgarh are being evicted for Polavaram dam;

(b) whether it is a fact that the National Commission for Scheduled Tribes has not visited the tribal submersible areas of Odisha and Andhra Pradesh recently; and

(c) the steps proposed to identify the violation of Forest Rights Act in this area?